

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 15

IA 1799/2024 (NEW IA) IN C.P. (IB)/1807(MB)2018

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **19.04.2024**

NAME OF THE PARTIES: **BANK OF BARODA VS TOPWORTH URJA &
METALS LIMITED**

Section 9 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Jash Shah a/w Adv. Astha Ojha i/b DSK Legal for the Applicant present. Adv.

Suyesha Kakarla i/b Economic Laws Practice for the Respondent No.2 present. Adv.

Dhrupad Vaghani, Adv. Gaurav Jain for the Respondent No. 1 present through VC.

IA 1799/2024

Ld. Counsel for the Applicant seeks liberty to place on record additional affidavit to bring on record development in the intervening period. Registry is directed to accept the hard copy of the Interlocutory Application. List this matter on Board on **22.04.2024**.

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**